

## HIGH COURT OF CHHATTISGARH, BILASPUR


Endorsement No.2696 /R.(J.)/2022

Bilaspur, Dated 11.03.2022

*Copy forwarded for kind information to:-*

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
14.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
15.	The Registrar (Vigilance/I & E/Judicial/S & A Cell), High Court of Chhattisgarh, Bilaspur.
16.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
17.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
18.	The Additional Registrars (Judl./D.E. & E/Admn./Classification/Criminal), I/cRegistrar (Computerization/C.P.C.), High Court of Chhattisgarh, Bilaspur.

19.	The Advocate General, Government of Chhattisgarh, Bilaspur.
20.	The Secretary, High Court Legal Services Committee, Bilaspur.
21.	The Secretary, High Court Bar Association, Bilaspur.
22.	The Assistant Solicitor General of India, Central Govt., High Court Premises, Bilaspur.
23.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J)/Civil/ Criminal/ Writ/ Central Filing/Cause List Section/ Lawazima/ Paper Book & Inspection/ Library/ Protocol/ Court Officer/S.W./Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
24.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.

  
(Santosh Kumar Tiwari)  
Registrar (Judicial)

**HIGH COURT OF CHHATTISGARH, BILASPUR**

**ROSTER**

Following shall be the **Roster** for the High Court of Chhattisgarh, Bilaspur with effect from **14.03.2022** till further orders :-

<b><u>DIVISION BENCH</u></b>		
01.	<b><u>Division Bench – I</u></b> Hon'ble the Chief Justice & Hon'ble Mr. Justice Gautam Chourdiya	<ul style="list-style-type: none"><li>➤ All Writ Matters of Division Bench (Except cases arising out of the order passed by the Rent control Tribunal)</li><li>➤ Writ Appeals.</li><li>➤ Public Interest Litigation Petitions.</li><li>➤ Writ Petitions.</li><li>➤ Habeas Corpus Petitions.</li><li>➤ Tax Cases including Writ Appeals of Tax Cases.</li></ul>
02.	<b><u>Division Bench – II</u></b> Hon'ble Mr. Justice Goutam Bhaduri & Hon'ble Mr. Justice Deepak Kumar Tiwari (From 10:30 AM to 01:30 PM)	<ul style="list-style-type: none"><li>➤ All Civil Matters of Division Bench</li><li>➤ Commercial Division Bench Cases</li><li>➤ Company Appeals</li><li>➤ All cases arising out of the order passed by the Rent Control Tribunal</li></ul>
03.	<b><u>Division Bench – III</u></b> Hon'ble Mr. Justice Sanjay K. Agrawal & Hon'ble Mrs. Justice Rajani Dubey	<ul style="list-style-type: none"><li>➤ All Criminal Matters of Division Bench</li></ul>

**SINGLE BENCH**

01.	<p align="center"><b><u>Special Bench</u></b> Hon'ble the Chief Justice</p>	<ul style="list-style-type: none"> <li>➤ Application under sub-Section (4) or sub-Section (5) or sub-Section (6) of Section 11 of the Arbitration &amp; Conciliation Act.</li> </ul> <p align="center"><b>(Friday at 2:15 PM or after completion of DB-I list whichever is earlier)</b></p>
02.	<p align="center"><b><u>Single Bench – I</u></b> Hon'ble Mr. Justice Goutam Bhaduri  (From 02:15 PM onwards)</p>	<ul style="list-style-type: none"> <li>➤ Writ Petition (Cr)</li> <li>➤ Petitions under Section 482 Cr.P.C. and Cr.M.P.</li> </ul>
03.	<p align="center"><b><u>Special Bench</u></b> Hon'ble Mr. Justice Sanjay K. Agrawal</p>	<ul style="list-style-type: none"> <li>➤ Old Matters as directed by Hon'ble the Chief Justice and tied-up matters.</li> </ul> <p align="center"><b>(Friday at 2:15 PM or after completion of DB-III list whichever is earlier)</b></p>
04.	<p align="center"><b><u>Single Bench – II</u></b> Hon'ble Mr. Justice P. Sam Koshy</p>	<ul style="list-style-type: none"> <li>➤ Writ Petitions (S) from the year 2016 onwards</li> <li>➤ All nature of Writ Petitions (WP) up to the year 2006.</li> </ul>
05.	<p align="center"><b><u>Single Bench - III</u></b> Hon'ble Mr. Justice Rajendra Chandra Singh Samant</p>	<ul style="list-style-type: none"> <li>➤ Writ Petition(C)</li> </ul>
06.	<p align="center"><b><u>Single Bench- IV</u></b> Hon'ble Mr. Justice Arvind Singh Chandel</p>	<ul style="list-style-type: none"> <li>➤ Miscellaneous Appeals (Compensation)</li> <li>➤ All Miscellaneous Appeals.</li> <li>➤ Transfer Petition (Civil)</li> <li>➤ All other Civil Matters which have not been assigned to any Single Bench.</li> <li>➤ Acquittal Appeals and Leave to Appeals</li> <li>➤ Criminal Appeals from the year 2006 onwards</li> </ul>
07.	<p align="center"><b><u>Single Bench – V</u></b> Hon'ble Mr. Justice Parth Prateem Sahu</p>	<ul style="list-style-type: none"> <li>➤ Writ Petition (227)</li> <li>➤ Writ Petition (T)</li> <li>➤ Writ Petition (L)</li> <li>➤ Writ Petitions (S) up to the year 2015</li> </ul>

08.	<p align="center"><b><u>Special Bench</u></b></p> <p align="center">Hon'ble Mr. Justice Gautam Chourdiya</p>	<p>➤ Criminal Revision up to the year 2013</p> <p align="center"><b>(Friday at 2:15 PM or after completion of DB-I list whichever is earlier)</b></p>
09.	<p align="center"><b><u>Special Bench</u></b></p> <p align="center">Hon'ble Mrs. Justice Rajani Dubey</p>	<p>➤ Criminal Appeal up to the year 2005</p> <p align="center"><b>(Friday at 2:15 PM or after completion of DB-III list whichever is earlier)</b></p>
10.	<p align="center"><b><u>Single Bench – VI</u></b></p> <p align="center">Hon'ble Mr. Justice Narendra Kumar Vyas</p>	<p>➤ Second Appeals</p> <p>➤ First Appeals</p> <p>➤ Criminal Revisions from the year 2014 onwards</p> <p>➤ Criminal Reference (SB)</p>
11.	<p align="center"><b><u>Single Bench – VII</u></b></p> <p align="center">Hon'ble Mr. Justice Naresh Kumar Chandravanshi</p>	<p>➤ All Bail Applications under Section 439 Cr.P.C. (Except POCSO Act Matters)</p> <p>➤ Appeals under Section 14A of the Scheduled Castes &amp; Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C. and 439 Cr.P.C.</p>
12.	<p align="center"><b><u>Single Bench - VIII</u></b></p> <p align="center">Hon'ble Mr. Justice Deepak Kumar Tiwari</p> <p align="center">(From 02:15 PM onwards)</p>	<p>➤ All Bail Applications under Section 438 Cr.P.C.</p> <p>➤ Bail Applications under Section 439 Cr.P.C. (POCSO Act Matters)</p> <p>➤ Transfer Petition (Criminal)</p>

Sd/-  
(CHIEF JUSTICE)  
10/03/2022